

ITEM NO.66

REGISTRAR COURT. 2

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Petition(s) for Special Leave to Appeal (C) No(s). 6653/2025

AKHTAR JAHAN BEGUM

Petitioner(s)

VERSUS

STATE OF TELANGANA & ORS.

Respondent(s)

WITH

SLP(C) No. 14292/2025 (XII-A)

IA No. 120921/2025 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 120924/2025 - CONDONATION OF DELAY IN FILING

IA No. 120926/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 120923/2025 - EXEMPTION FROM FILING O.T.

IA No. 120919/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

IA No. 120918/2025 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

SLP(C) No. 13022/2025 (XII-A)

IA No. 116569/2025 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 116566/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 116567/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

SLP(C) No. 19066/2025 (XII-A)

IA No. 139922/2025 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 139919/2025 - CONDONATION OF DELAY IN FILING

IA No. 139920/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 139923/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 139924/2025 - EXEMPTION FROM FILING O.T.

IA No. 139921/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 30-07-2025 This petition was called on for hearing today.

For Petitioner(s) : Ms. Praseena Elizabeth Joseph, AOR

M/S. Lawyer S Knit & Co, AOR

Mr. Yashovardhan Choudhari, Adv.

Mr. S. Tridev Sagar, Adv.

Mr. Piyush Tonk, Adv.
Mr. Nivesh Kumar, AOR

Ms. Shagufa Salim, AOR
Mr. Jatin Choudhary, Adv.
Mr. Abhishek Agarwal, Adv.

For Respondent(s) :

Mr. B. Shравanth Shanker, AOR
Mr. Shivam Kunal, Adv.
Mr. B. Yeshwanth Raj, Adv.

Mr. Piyush Tonk, Adv.
Mr. Nivesh Kumar, AOR

Mrs. Bela Maheshwari, AOR
Mr. Vadlamani Seshagiri, Adv.
Mr. Ananya Kukreti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 6653/2025

Four weeks time, is granted to respondent no.2 to file counter affidavit.

As per office report service is complete on respondent no.3. Ld. Counsel appearing for respondent nos.2 submits that he is also representing respondent no.3. Four weeks time, is granted to file vakalnama and counter affidavit.

Respondent nos.7 to 311 and 313 have been deleted vide Hon'ble Court's order dated 21.03.2025.

Despite service being complete, none has entered appearance for remaining respondents.

After the expiry of four weeks, let the matter be processed for listing before the Hon'ble Court as per rules.

SLP(C) No. 14292/2025

Despite service being complete, none has entered appearance for respondent nos.1 and 2.

Respondent nos.3 to 175 have been deleted vide Hon'ble Court's order dated 09.05.2025.

Let the matter be processed for listing before the Hon'ble Court, as per rules.

SLP(C) No. 13022/2025

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and to file fresh particulars, for service on respondent no.2.

Respondent nos.7 to 323 and 325 have been deleted vide Hon'ble Court's order dated 13.05.2025.

Despite service being complete, none has entered appearance for remaining respondents.

List again on 09.09.2025.

SLP(C) No. 19066/2025

Service is awaited in respect of respondent nos.1 to 4. However, Ld. Counsel for the petitioner seeks permission to serve the said respondents through Ld. Standing Counsel. Allowed. Let proof of service be filed within two weeks.

Respondent nos.5 to 303 have been deleted vide Hon'ble Court's order dated 15.07.2025.

List again on 09.09.2025.

MASHROOR ALAM KHAN
Registrar

pm